

**आकाशवाणी के वाणिज्यिक केन्द्रों में  
स्टेशन डायरेक्टरों की नियुक्ति**

\*59. श्री राम मूर्ति : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारने आज में इस मामले पर विचार किया है कि क्या स्टेशन डायरेक्टरों की वाणिज्यिक केन्द्रों में नियुक्ति की जाती चाहिए, अथवा नहीं ;

(ख) क्या वाणिज्यिक केन्द्रों में कोई प्रोडक्शन सम्बन्धी कार्य नहीं है और यह कार्य अमिस्टेंट डायरेक्टर कर सकता है ।

(ग) यदि हाँ, तो क्या सरकार ऐसे स्थानों में वाणिज्यिक सेवा केन्द्रों को मुख्य स्टेशन के साथ मिलाने के प्रस्ताव पर विचार कर रही है जहाँ मुख्य स्टेशन में स्टेशन डायरेक्टर नियुक्त हैं ; और

(घ) यदि हाँ, तो ऐसा कब तक किया जायेगा और स्टेशन डायरेक्टरों को अन्य स्थानों में कब नियुक्त किया जायेगा ?

**सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) :** (क) से (घ). कार्यक्रम तैयार करने, विक्री और अन्य सम्बन्ध बातों से सम्बन्धित कार्य की मात्रा को ध्यान में रखते हुए विज्ञापन प्रसारण केन्द्रों में किस स्तर के व्यक्ति रखे जाने चाहिए, यह समूचा प्रश्न विचाराधीन है । इस बारे में निर्णय यथाशीघ्र लिया जायेगा । अतः वर्तमान केन्द्र निदेशकों को स्थानांतरित करने का प्रश्न इस अवस्था पर नहीं उठता ।

**Setting up of Special Court to try  
Smt. Indira Gandhi for Emergency  
Excesses**

\*60. DR. MURLI MANOHAR JOSHI:

SHRI JYOTIRMOY BOSU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to set up a Special Court to try Smt. Indira Gandhi for Emergency Excesses in the light of the findings of the Shah Commission;

(b) if so, when such a court will be set up; and

(c) if not the reasons for not setting up such a Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). The question of setting up a special court to try Smt. Indira Gandhi is under the active consideration of the Government. In view of some doubts about the validity of such a legislation, Government have decided to seek the opinion of the Supreme Court on the question of validity under Article 143 of the Constitution.

**Screening of Regional Films in the  
Capital**

401. SHRI AHMED HUSSAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have made any arrangement for the screening of regional films in the Capital as they are not screened in the capital except during the film festival;

(b) whether Government propose screening of regional language films in the capital at least one or two shows on every Sunday on a "No profit no loss" basis through its own auditorium; and

(c) the time by which scheme is likely to be implemented?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** (a) and (b). Exhibition of films is in the private sector and its regulation falls under the purview of the State Governments. The Central Government have no exhibition outlets of their own in the capital except a small preview theatre.

(c) Does not arise.

#### **Administration of Justice as a part of Planning**

**403. SHRI OM PRAKASH TYAGI:** Will the Minister of PLANNING be pleased to refer to the news item in the Tribune of 25th May, 1978 at page 7 wherein it is reported that the Union Law Minister has urged to make the 'Administration of Justice' as a part of planning and state:

(a) what is the reaction of Government to this suggestion; and

(b) whether this would be shown as a separate chapter in the Sixth Plan, if not, the reasons thereof?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) and (b). A proposal to include provisions for strengthening judicial administration in the Five Year Plan 1978-83 has been considered by the Planning Commission. The Commission's view is that expenditure on Personnel and Contingencies relating to non-developmental activity cannot be included in the Plan. So far as provision for buildings is concerned, a total outlay of Rs. 250 crores has been proposed for Public Works in the States in the Draft Plan 1978-83. The expansion of Government buildings can be included in this, and State Governments are being asked to include their requirements on this account in their Five Year Plan proposals. There is no need for including a separate chapter on 'Administration of Justice' in the Five Year Plan.

#### **Water Transport between Haldia/Calcutta and Farakka**

**404. SHRI SASANKASEKHAR SANYAL:** Will the Minister of SHIPPING and TRANSPORT be pleased to state whether Government have undertaken, on an experimental basis, commercial and tourist water transport for power driven vessels between Haldia/Calcutta and Farakka with a view to assessing the matter being pursued regularly as indicated by Government as a matter of policy?

**THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM):** Central Inland Water Transport Corporation Ltd., Calcutta is already running services between Haldia and Calcutta on a regular basis by power-driven vessels since December, 1975 for IOC oil movement. The Corporation also ran experimental trips between Calcutta and Farakka in early 1978. Since May, 1978 regular power-driven cargo service mainly carrying stone ships from Pakur/Dhulian has been introduced by the Corporation. No passenger/tourist service is in operation by this Ministry or the Department of Tourism, Government of India.

#### **Industrial and Economic Protocol between Hungary and India**

**405. SHRI F. P. GAEKWAD:** Will the Minister of INDUSTRY be pleased to state:

(a) whether a new protocol covering number of new areas in industrial and economic cooperation has been signed between India and Hungary;

(b) whether as a result of the protocol trade between the two countries is likely to be increased;

(c) if so, give item-wise approximate value in rupees; and